

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 422/TT/2014

Date: 8.12.2014

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Determination of transmission tariff for assets under transmission system for phase-1 Generation Projects in Odisha - Part-C

Sir,

Please refer to the Commission's Record of Proceedings (Date of hearing: 24.11.2014) on your above mentioned petition mentioned, seeking certain information by 26.12.2014. It is requested that the following further information may also be furnished on affidavit, with advance copy to the respondents/ beneficiaries, latest by 26.12.2014:-

- a) Status of commissioning of Asset-1 and Asset-3, and Management Certificate (in case of anticipated COD) or Auditor's certificate (in case of actual COD), as the case may be, along with all the Tariff forms as per revised anticipated COD/ actual COD, in case of change in COD;
- b) Justification for claiming tariff for additional elements (As per scope of work of Investment Approval, "765/400 kV S/S covers 765 kV, 240 MVAR Bus Reactor along with associated bay at Indore" whereas transmission tariff has been claimed for "4x80 (320) MVAR Bus Reactor along with associated bay at Indore");
- c) Apportioned approved cost (element-wise) separately for all the elements covered in the investment approval in Form-5B.
- d) Computation of interest during construction along with editable soft copy in excel with links for both the assets for the following period:
 - a. From date of infusion of debt fund up to 16.3.2014 as per Regulation 11 (A) (1) of the 2014 Tariff Regulations;
 - b. From 17.3.2014 (SCOD) to anticipated COD as per Regulation 11 (A) (2).

- e) Details of incidental expenditure incurred during the period of delay (i.e. from SCOD to anticipated COD) along with the liquidated damages recovered or recoverable;
- f) Form-4 A "Statement of Capital Cost" as per book of accounts (accrual Basis) for both the assets;
- g) Form-9 "Details of allocation of corporate loans to various transmission elements", and Form-9B "Details of Foreign loans" for Asset-1 and Asset-2.
- h) Supporting documents in respect of repayment schedule for SBI Loan and exchange rate proof for foreign currency loans;

2. The petitioner is further requested to submit the editable soft copy of the detailed calculation as per forms (in excel format) and any other information submitted in response to this query also in the form of CD.

Yours faithfully,

Sd/-
(Dr. P.K. Sinha)
Asst. Chief (Legal)